NATIONAL COMPANY LAW TRIBUNAL **BENGALURU BENCH COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 13.10.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali 2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 52/12	IA 36/17, 37/17 &38/17 in TP 36/16	For Hearing on IAs	397/398	Thomas Daniel Vs. V. Resonate Tech Solutions P. Ltd. & 2 Ors.

SL.	NAME (IN CAPITAL)		CICALATURE
		more allow Measure to the control of	SIGNATURE
NO.	& PHONE NUMBER	REPRESENTATION TO WHOM	0
	GELATRAV KUTTATAH	RESPONDENT.	Thomas !
	Cothset for petitioner is pre	KESPONDENT. Sent, Counsel for respondent is a	Iso present all the 36/17,
37/17	and 38/17 are taken up to	oday. Before hearing IA 36/17, the notice to the proposed party. The	he counsel for petitioner
reque	sted the Tribuna to order n	notice to the proposed party. The	e Tribunal also feels that
notice	e to the proposed party is nec	essary∖since any order being pas∖s	ed in this application may
affect	the interests of the proposed	d party. \Therefore, issue notice to	the proposed party.

Registry to prepare notice and the counsel for the petitioner is directed to collect the notice from the Registry and serve it on the proposed party.

List it on 17.11.2017.

MEMBER (J)

MEMBER (T)

Counsel for petitioner is present. Counsel for respondent is also present. IA No.36/17, 37/17 and 38/17 are taken up today. Before hearing IA 36/17, the counsel for petitioner requested the Tribunal to order notice to the proposed party. The Tribunal also feels that notice to the proposed party is necessary since any order being passed in this application may affect the interests of the proposed party. Therefore, issue notice to the proposed party.

Registry to prepare notice and the counsel for the petitioner is directed to collect the notice from the Registry and serve it on the proposed party.

List it on 17.11.2017.

MEMBER (J)

MEMBER (T)